



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 31st May, 2016

SRO 172.- In exercise of powers conferred by section 79-A of the Jammu and Kashmir Value Added Tax Act, 2005 and in supersession of notification SRO 169 dated 30-05-2016, the Government hereby directs that in Schedule "A" of notification SRO 91 dated 16.03.2006 after entry 23, the following entries shall be added, namely:-

- "24. Products manufactured by Hot Mix Plants.
25. Cutting and grinding of glass; itching, silvering, bevelling, frosting and designing of glass."

This notification shall come into force with effect from 31st May, 2016.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Commissioner/Secretary to Government
Finance Department

No. ET/Budget Ann./99/2016

Dated:31-05-2016

Copy to the:-

1. Vice-Chairman and Director General, J&K Institute of Management, Public Administration and Rural Development.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Divisional Commissioner, Jammu/Kashmir.
8. Principal Secretary to Hon'ble Chief Minister.
9. All Commissioner/Secretaries to the Government.
10. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
11. Commissioner Commercial Taxes, J&K, Srinagar.
12. Excise Commissioner, J&K Srinagar.
13. All Heads of Department.
14. All Deputy Commissioners.

RB
31/5/16

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